

FIR No. : 38/2020

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of applicant/accused Praveen @ Amit Pandit

14.12.2020

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Praveen @ Amit Pandit.

Pr. : Sh. Rama Kant Kashyap, Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 28.01.2020 and he has been falsely implicated in the present case. Investigation in the matter is complete. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, as accused is in custody since 28.01.2020 and the investigation is already complete, therefore, no purpose would be served by keeping the accused in further detention. **Accordingly, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount.**

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

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(Rupinder Singh Dhiman)

MM-01/NE/KKD/14.12.2020

FIR No. : 27281/2020

PS : Bhajanpura

U/s : 379/411/ IPC

Bail application of applicant/accused Faisal

14.12.2020

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Faisal.

Pr. : Sh. Rukshar Ahmad, Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 26.10.2020 and he has been falsely implicated in the present case. He is not a previous convict. The complainant has got recovered the stolen vehicle. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, as applicant accused is in custody since 26.10.2020 and case property has already been recovered, therefore no purpose would be served by keeping accused in further detention. **Accordingly, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in the like amount.**

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

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